REVIEW ON AND ANNUAL REPORT OF LAUT KALA ARADEMI, NEW DELHI FOR 1978-79 AND A STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to lay on the Table:—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1978-79 along with the Audit Report thereon.
 - (ii) A copy of the Review (Hindand English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi, for the year 1978-79.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1978/81].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955, REVIEW ON AND ANNUAL REPORT OF KARNATAKA AGRO-INDUSTRIES CORPORATION LTD., BANGALORE FOR 1978-79 AND A STATEMENT FOR

THE MINSTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Price Determination for 1980-81 Production) Amendment Order, 1981, published in Notification No. G.S.R. 18(E) in Gazette of India dated the 13th January, 1981.
 - (ii) G.S.R. 35(E) published in Gazette of India dated the 28th January, 1981 containing corrigenda to Notification No. G.S.R. 650(E) dated the 13th November, 1980. [Placed in Library. Seg No. LT-1979/81].

- (2) A copy each of the following papers (Hindi and English version) under sub-section (1) of secton 619A of the Companies Act, 1956:—
 - (i) Review by the Government on on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1978-79.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1978_ 79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library See No. LT-1980/81].

INCOME TAX (THIRD AMENDMENT) RULES, 1981 AND WEALTH-TAX (AMENDMENT) RULES, 1981

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MA-GANBHAI BAROT): I beg to lay on the Table:—

- (1) A copy of the Income-tax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 118(E) in Gazette of India dated the 20th February, 1981, under section 296 of the Income-tax Act, 1981.
- (2) A copy of the Wealth-tax (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 119(E) in Gazette of India dated the 20th February, 1981, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.' [Placed in Library. See No. LT-1981/81]

Proclamation in relation to the State of Manipur, the Presidential order thereof and Government's Report.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): On behalf